

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION No. 904
TO BE ANSWERED ON 11th FEBRUARY, 2025**

RECOGNIZING CPS QUALIFICATIONS IN THE COUNTRY

904. SHRI SANJAY RAUT:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government has received the report from the committee formed on 3rd April 2023 to address the pan-India recognition of CPS (College of Physicians and Surgeons) postgraduate qualifications;
- (b) if not, the reasons for the 21-month delay, and the steps being taken to expedite its submission;
- (c) the reasons as to why CPS qualifications are recognized in only 10 States and denied in others, despite being awarded by a legitimate institution; and
- (d) the steps being taken to ensure uniformity in recognizing CPS qualifications across all States in the country to strengthen the healthcare system, particularly in underserved and rural areas?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(SMT. ANUPRIYA PATEL)**

(a) to (d): National Medical Commission is a statutory body constituted under National Medical Commission (NMC) Act, 2019. Section 35 of the NMC Act, 2019 mentions about the recognition of medical qualifications granted by Universities or medical institutions in India. Furthermore, any University or medical institution in India which grants an undergraduate or postgraduate or super-speciality medical qualification not included in the list maintained by the NMC, may apply to NMC before starting a course leading to a recognized medical qualification. CPS qualifications were recognized in only 10 States based on the statutory provisions of the concerned State legislation.
